

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/MP/2015
(on remand)

Subject : Petition under section 79(1) (f) of the Electricity Act, 2003 read with Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff determination from Renewable Energy Sources) Regulations, and Regulation 111 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for applicability of Generic Tariff for 50 MW Rajgarh Solar PV Station of NTPC Limited.

Petitioner : NTPC

Respondent : MPPMCL

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC

Record of Proceedings

Based on the request of the learned counsel for the Respondent MPPMCL, the hearing of the matter was adjourned.

2. The matter shall be listed for hearing on **13.12.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

